# ANNEXURE II

Short-term loans sanctioned to the various State Governments during the year 1968-69 for the purchase of seeds

(Rs.	in	lakhs)
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Name of the	Stat	0		Amount sanctioned
1. Andhra Prade	sh	•	•:	92.50
2. Bihar ·				194.00*
3. Madhya Prad	esh	•		150.00
4. Tamil Nadu				27.48
5. Maharashtra			•	250.00
6. Orissa ·			1	10.14
7. Rajasthan	•			32.16
8. West Bengal	•	8		50.00
TOTAL		÷		806.28

•On 100% basis. Out of this, Rs. 100 00 lakhs for flood affected areas.

fOf this, a sum of Rs. 11' 85 lakhs was released for seeds and pesticides combined, separate figures be,ing not available.]

### ARREARS OP CANE PRICE DUE TO CANE GROWERS FROM SUGAR MILLS

## \*628. DR. (MRS.) MANGLADEVI TALWAR: SHRT MULKA GOVINDA REDDY:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a number of sugar mills have not paid huge amounts of cane price to the cane growers;

(b) if so, the names and addresses of such mills and the amount of arrears due to cane growers from each mill; and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHEB SHINDE): (a) Yes Sir. (b) A statment showing, factory-wise, total price of sugarcane purchased in 1968-69 by sugar mills and cane price in arrears as on the 28th February, 1969 and the arrears of cane price for 1967-68 and earlier seasons as on that date, is laid on the Table of the Sabha [See Appendix LXVH Annexure No. 100].

to Questions

(c) The State Governments have been asked from time to time take stringent measures, including prosecutions and recovery as arrears of land revenue to ensure clearance of arrears of cane price by sugar factories in their States.

#### PROCEDURE OF GRANTING LOANS TO FILM; PRODUCERS

\*C29. SHRI B. C. PATTANAYAK: Will the Minister of INFORMATION AND BROADCASTING AND COM-MUNICATIONS  $b_e$  pleased to state:

(a) the procedure adopted by the Film Finance Corporation Ltd., for sanctioning the loans to the film producers; and

(b) the period  $fo_r$  the repayment of such loans?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND' BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b) A statement is laid on the Table of the House.

#### STATEMENT

(a) The applications for loans from the Film Finance Corporation are processed in accordance with the bye-laws of the Corporation. As per procedure laid down, all applications are required to be submitted in the prescribed form along with application fee, deposit and service charges, synopsis of film and detailed script. After initial scrutiny of the application, the script, the story, the budget, previous